

आयकर अपीलीय अधिकरण “बी” न्यायपीठ पुणे में ।
IN THE INCOME TAX APPELLATE TRIBUNAL “B” BENCH, PUNE

(Through Virtual Court)

BEFORE SHRI R.S. SYAL, VICE PRESIDENT
AND SHRI PARTHA SARATHI CHAUDHURY, JM

आयकर अपील सं / ITA No.2677/PUN/2016

निर्धारण वर्ष / Assessment Year : 2008-09

Prathamik Shikshak Sahakari
Bank Ltd.,
1031/C-2, E Ward, Gavati Mandai,
Shahupuri, Kolhapur.

.....अपीलार्थी / Appellant

PAN : AAAAT0946M.

बनाम / V/s.

The Asst. Commissioner of Income Tax,
Circle – 2, Kolhapur.

.....प्रत्यर्थी / Respondent

Assessee by : None (Withdrawal Application filed)

Revenue by : Shri Mahadevan A.M. Krishnan.

सुनवाई की तारीख / Date of Hearing : 21.12.2020

घोषणा की तारीख / Date of Pronouncement : 21.12.2020

आदेश / ORDER

This appeal by the assessee is directed against the order passed by the Commissioner of Income Tax (Appeals)-2, Kolhapur on 06.10.2016 in relation to the assessment year 2008-09.

2. Before us, the assessee has filed a letter dated 18.12.2020 seeking withdrawal of the appeal. The relevant contents of such letter reads as under :

“We have opted for the Direct Taxes Vivad Se Vishwas Scheme in respect of the appeal for A.Y. 2008-09. Accordingly, we have been issued Form No.3 by the Pr.CIT, in response to our application.

We have accordingly intimated our intention to withdraw our appeal for A.Y. 2008-09 to your honour.

Appeal for A.Y. 2010-11, is a consequential appeal, where in the set off of brought forward losses from A.Y. 2008-09 is in dispute.

In AY 2008-09 we have paid taxes under Vivad Se Vishwas Scheme settling the dispute regarding disallowance of Rs.1,95,54,338. Accordingly, we will be eligible for carry forward and its set off of losses from AY 2008-09 in A.Y. 2010-11.

Copy of Form No.3 as issued is enclosed.”

3. The ld. DR did not raise any objection to the withdrawal of the appeal filed by the assessee. As such, the assessee is permitted to withdraw the appeal.
4. In the result, the appeal is dismissed as ‘withdrawn’.

Order pronounced in the open Court on 21st day of December, 2020.

Sd/-
(PARTHA SARATHI CHAUDHURY)
JUDICIAL MEMBER

Sd/-
(R.S. SYAL)
VICE PRESIDENT

पुणे / Pune; दिनांक / Dated : 21st December, 2020.
Yamini

आदेश की प्रतिलिपि अग्रेषित / Copy of the Order forwarded to :

1. अपीलार्थी / The Appellant.
2. प्रत्यर्थी / The Respondent.
3. The CIT(A)-2, Kolhapur.
4. The Pr.CIT – 2, Kolhapur.
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, “बी” बेंच, पुणे / DR, ITAT, “B” Bench, Pune.
6. गार्ड फ़ाइल / Guard File.

आदेशानुसार / BY ORDER,

// True Copy //

Senior Private Secretary
आयकर अपीलीय अधिकरण, पुणे / ITAT, Pune.